

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 8.4.2015

OA No. 291/00434/2014

Mr. Amit Mathur, Counsel for applicant.

Mr. Mukesh Agarwal, Counsel for respondents.

Heard the Ld. Counsel for parties.

The applicant seeks to challenge the transfer order Ann.A/1 dated 18.7.2014. The applicant seeks directions that the respondents be directed to allow him performing duty at his present place of posting in compliance to the order dated 16.6.2014.

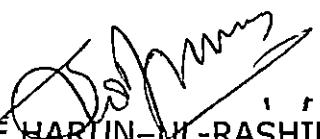
The matter was taken up before the Bench today. The Ld. Senior Central Govt. Standing Counsel for respondents submits that the applicant submitted a representation dated 1.9.2014 requesting either to retain him at DCO, Rajasthan or to revert him to the substantive post of O.S. The request of the applicant was considered and he was reverted to his substantive post of Office Superintendent and allowed him to continue at DCO, Rajasthan vide order dated 15.9.2014 (Ann.R/5). The applicant is working at Jaipur on the reverted post vide order Ann.R/5.

From the facts noticed in the order issued by the Union of India it is stated therein that the applicant in his representation dated 1.9.2014 has requested for abeyance of promotion orders and has expressed inability to join the post in DCO, Chhatisgarh on personal grounds. The applicant's request has been considered by the competent authority and has been allowed him to

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continue and discharge duties as Office Superintendent with effect from the date he has reported for duty after availing leave on in DCO, Rajasthan.

In the facts and circumstances, the OA has become infructuous. The OA is dismissed.



(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Adm/